

CC No. 54/11
CBI v. Prem Shankar Asthana & Ors.
U/s: 120-B, 420 IPC & Sec. 13(2) r/w
13(1)(d) of PC Act, 1988

14.09.2020

The file is taken up today for hearing in pursuance of the circular No. Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 issued from the office of Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi. The Video Conferencing through CISCO WEBEX Meetings is arranged by Sh. Raj Kumar, Reader in this court.

Presence:

(Through CISCO Webex Meetings)

Sh. Amit Kumar, Ld. Public Prosecutor for CBI.

Accused no. 1 Prem Shankar Asthana is permanently exempted through Ld. Counsel Sh. Arjun Chawla, who is present and accused P. S. Asthana is also present in person.

Accused no. 2 Nirmal Kumar Jain is permanently exempted through Ld. Counsel Sh. Santosh Kumar Sethi, who is present.

Accused no. 3 K. B. S. Nim in person on bail.

Accused no. 4 Bhupender Singh in person on bail.

Accused no. 5 Nirdosh Kumar Jain in person on bail with Ld. Counsel Sh. Arjun Chawla.

Accused no. 6 Pradeep Kumar Bagaria, accused no. 7 Shiv Prakash Makharia and accused no. 8 Saroj Kumar Bagaria are permanently exempted through their respective Counsel.

Ld. Counsel Sh. Jagdip Anand for accused no. 6 Pradeep Kumar Bagaria.

Ld. Counsel Ms. Geetanjali for accused no. 7 Shiv Prakash Makharia.

None for accused no. 8 Saroj Kumar Bagaria.

The accused, who are permanently exempted through Counsel, are directed to appear through their respective Counsel and the accused who are not



so exempted are directed to appear in person with their respective counsel before the court, through CISCO Webex Meetings App till further orders and till court resumes work from the court premises or some other order is passed by the Hon'ble High Court of Delhi or office of the Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi in this regard.

Today, in the interest of justice, no adverse order is passed against the accused person(s) who did not appear in person or through their respective Counsel through aforesaid App in view the exceptional circumstances of spread of pandemic COVID-2019.

It is submitted on behalf of accused persons that accused no. 1, 2 and 5 have already filed written final arguments and accused no. 4 has also filed written final arguments in e-form and copy of the same has already been supplied to Ld. Public Prosecutor for CBI.

The accused no. 3, 6, 7 & 8 have not filed their respective written final arguments.

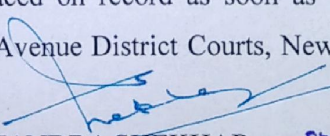
Ld. PP for CBI has submitted that he is not able to have access to the judicial record and hence, unable to prepare final arguments and comply previous directions; he seeks some more time for the said purpose.

Heard. Request allowed.

At the request of Ld. PP for CBI, put up for aforesaid purpose on 20.10.2020.

A copy of this order is being sent through Whats App to Sh. Raj Kumar, Reader of this court with a direction to get this order uploaded on the official website of Delhi District Courts at the earliest through Computer Branch, Rouse Avenue Courts Complex, New Delhi. He is also directed to send a Whats App copy of the order to the respective counsel of the parties at the earliest. A signed hard copy of the order shall be placed on record as soon as work is resumed from the Court premises of Rouse Avenue District Courts, New Delhi.




CHANDRA SHEKHAR
Sh. Chandra Shekhar
Special Judge, CBI-19 (PC Act) (CBI)
Rouse Avenue Courts, New Delhi
14.09.2020
श्री चन्द्र शेखर
श्री चन्द्र शेखर
Special Judge PC Act (CBI)
रूम नं. 404, चौथी मं.
Room No 404, 4th Flo
राजज ऐवेन्यू न्यायालय का
Rouse Avenue Court, New
नई दिल्ली
New Delhi